

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 1221 of 2019

In the matter of:

India Power Corporation Ltd.

....Appellant

Vs.

Dynamic Cables Ltd. & Anr.

....Respondents

Present:

Appellant: Mr. Abhijit Sinha, Mr. Rishav Banerjee, Mr. Shamboo Nandy, Mr. Devesh Ajmani, Ms. Akanksha Kaushik and Ms. Arushi Mishra, Advocates

Respondents: Mr. Aditya Vijay and Mr. N. S. Bhati, Advocates for R-1.

ORDER

31.01.2020: Learned counsel for the parties submit that negotiations for settlement are at an advanced stage and they are hopeful of reducing the settlement to writing and will submit the same before the Adjudicating Authority within two weeks, failing which interim direction putting on hold the constitution of Committee of Creditors may be vacated on the next date of hearing.

Post the case 'for orders' on **18th February, 2020.**

[Justice Bansi Lal Bhat]
Member (Judicial)

[Justice Venugopal M.]
Member (Judicial)

[V. P. Singh]
Member (Technical)

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